

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 34/2014
RT NO.36/Chd/Pb/2017**

Date: 23.03.2017

Coram: Hon'ble Justice R.P. Nagrath, Member(Judicial)

Gobind Enterprises ...Petitioner.
Versus

A.S.T. Paper Mills Ltd. ...Respondent

Present: Mr. Rakesh Bhatia, Advocate for petitioner.
None for respondent.

ORDER

R.P.Nagrath, J., (Oral):

Learned counsel for petitioner seeks and permitted to withdraw the instant petition with liberty to avail of appropriate alternate remedy or to file a suit for recovery along with application under Section 5 read with Section 14 of the Limitation Act, 1963 for condonation of delay, if so advised.


(Justice R.P. Nagrath)
Member (Judicial)

March 23, 2017
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